

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB - 513/ND/2020

IN THE MATTER OF:

M/s Salasar Builders

Vs

North Rajasthan Infracon Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 24.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Gitanshi Arora
For the Respondent :

ORDER

Pursuant to earlier order dated 17.02.2020, petitioner sought time to file the eligible copy of the invoices. Ld. Counsel for petitioner submitted that she has filed the copy of the invoices today before the Registry. However, the same is not on record. Registry is directed to place it on record before the next date of hearing. List the case on **06.03.2020**.

Sdl-

(K.K. VOHRA)
MEMBER (T)

Sdl-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)